

**HIGH COURT OF TRIPURA
AGARTALA**

WP(C)(PIL) No.06/2020

Court on its own motion

For Respondents : Mr. D. Bhattacharjee, Govt. Advocate,
Mr. C S Sinha, Advocate,
Ms. A Pujari, Advocate,
Mr. Kuhinoor Narayan Bhattacharjee, Advocate.

**HON'BLE THE CHIEF JUSTICE MR. AKIL KURESHI
HON'BLE MR. JUSTICE S. TALAPATRA**

O R D E R

19/6/2020

In this public interest petition, the High Court has taken *suo-motu* cognizance of a newspaper report. Pursuant to notice issued on 16th June 2020, learned Government Advocate representing the State Government and State authorities has filed certain documents and addressed us on issues raised in the said order. Learned counsel Ms. A Pujari for the National Commission for Protection of Child Rights has also placed on record certain documents and addressed us on the issues raised in the order.

Having heard learned counsel for the respondents and having perused the documents, it appears that the girl is not only pregnant, she is also recently tested positive for coronavirus. She is under treatment for the same. Any steps for bringing her back can be taken only after she is cured of the ailment and her mandatory quarantine period is over. For the present, therefore, we would list the case after two weeks. In the meantime, National Commission for Protection of Child Rights shall continue the coordination

between the two State Commissions for Child Protection of Rajasthan as well as the State of Tripura to ensure the safety, health and well-being of the child. The State Commission for Protection of Child Rights, Tripura as well as the Government authorities would also take all necessary steps for ensuring the return of the girl as soon as she is cured of coronavirus and her quarantine period is over. The girl has to be safely brought back to her home State.

At present, it is not clear whether her family is prepared to and is able to take her back. Be that as it may, all other issues can be deliberated upon at a later stage. For the time being, we request the National Commission for Protection of Child Rights to closely monitor the situation and inform the Court in case the quarantine period of the girl gets over before the next date of hearing.

List on *6th July, 2020*.

(S. TALAPATRA), J

(AKIL KURESHI), CJ

